OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE, WEST DISTRICT, TIS HAZARI COURTS, DELHI

14824 /Notice/Genl./West/THC/2025 No

Dated, Delhi the _____ 26/05/25

To

Ld. Chairperson, Website Committe, Tis Hazari Courts, Delhi.

Sub .:- Empanelment of Govt. Pleaders/Counsels in Land & Building Department for conducting cases in High Court/District Courts pertaining to Land Acquisition matters.

Sir,

Please find enclosed herewith a copy of Notice Bearing No. F.1/36/Panel/02/L&B/WC/Part-III/1343-1366 Dated 19.05.2025 of Mr. Sanjay Sondhi, Deputy Secretary (Legal), Land & Building Department, Government of NCT of Delhi, Vikas Bhawan, New Delhi - 110002 (Writ Cell) along with Application Form receivedthrough Speed Post in an envelope Bearing Diary No. 5239 Dated 21.05.2025, on the subject cited above, from Land & Building Department, Government of NCT of Delhi, Vikas Bhawan, New Delhi - 110002.

In this regard, it is submitted that the above mentioned Notice is sent to The District & Sessions Judges, West District, Tis Hazari Courts, Delhi with the request to upload the Notice alongwith the Application Form on the Department's Website.

It is, therefore, requested to direct the concerned dealing Officer/Official to upload the copy of ibid Notice Bearing No. F.1/36/Panel/02/L&B/WC/Part-III/1343-1366 Dated 19.05.2025 of Mr. Sanjay Sondhi, Deputy Secretary (Legal), Land & Building Department, Government of NCT of Delhi, Vikas Bhawan, New Delhi - 110002 (Writ Cell) along with Application Form on the Centralized Website of Delhi District Courts as well as on the Website of West District.

Thanking you,

Yours faithfully,

(Ajay G

District Judge (Commercial Court) - 05/ Officer Incharge, General Branch, West District, Tis Hazari Courts, Delhi

Enclosure: As above.

LAND & BUILDING DEPARTMENT GOVERNMENT OF NCT OF DELHI VIKAS BHAWAN, NEW DELHI-110002 (Writ Cell)

NO. F.1/36/Panel/02/L&B/WC/Part-III/ 1343-1366

Dated:/9/05/2025

NOTICE

Sub:- Empanelment of Govt. Pleaders/Counsels in Land & Building Department for conducting cases in High Court/District Courts pertaining to Land Acquisition matters.

The Land & Building Department, Govt. of NCT of Delhi proposes to constitute a panel of Government Pleaders/Counsels within the meaning of Section 2(7) of the Code of Civil Procedure, 1908 for conducting Land Acquisition cases in various Courts on behalf of this Department, Land Acquisition Collectors and its public officers. It is requested that due publicity of this Notice may be given by putting the same on the Notice Boards in your office(s) or in such manner as may be deemed fit so that eligible and desirous Advocates, having following qualification & experience, may apply as per the prescribed format enclosed with this Notice, either by post or through e-mail writcell20222025@gmail.com enclosing (self-attested) documents, showing length of experience, copies of the orders/judgments of at least 05 cases of the Land/Civil matter in which applicant appeared, enrollment certificate and any other document which the applicant desires to enclose in support of his/her experience.

QUALIFICATION & EXPERIENCE :-

(1)	For High Court Cases	-	10 years' experience as practising Advocate in High Court and having experience in Land Acquisition/Revenue and Civil matters.
(2)	For District Court Cases	-	07 years' experience as practising Advocate in District Court and having experience in Land Acquisition/Revenue and Civil matters.
(3)	For Misc. matters	=	04 years' experience as practising Advocate and having experience in Land Acquisition and Civil matters.

The Secretary (L&B) reserves the right to accept or reject any application without assigning any reason thereof. The fact that a person who had applied for empanelment will in no way bind this Department to consider him/her claim for selection.

The desirous and eligible Advocates may send their applications in the prescribed format, complete in all respects along with documents to reach the undersigned within 21 days from the issuance of this notice. The fee for conducting the cases before the Hon'ble High Court will be paid as per Office Memorandum dated 03.12.2015, issued by the Department of Law, Justice & Legislative Affairs, GNCTD and fee for conducting the cases before District Court will be paid as per Office Memorandum dated 26.06.2008, issued by Department of Law, Justice & Legislative Affairs, GNCTD.

(Sanjay Sondhi) Deputy Secretary (Legal)

- The Registrar (General), Supreme Court of India, Tilak Marg, New Delhi.
- The Registrar (General),
 High Court of Delhi,
 Sher Shah Marg, New Delhi.

\$.

The District & Session Judge, Central District, Tis Hazari Courts Complex, Delhi.

The District & Session Judge, West District, Tis Hazari Courts Complex, Delhi.



The District & Session Judge, North District, Rohini Courts Complex, Delhi.

- The District & Session Judge, North West District, Rohini Courts Complex, Delhi.
- 7. The District & Session Judge, South West District, Dwarka Court, Sector-10, Dwarka, New Delhi.
- 8. The District & Session Judge, South District, Saket Courts Complex, Saket, New Delhi.
- The District & Session Judge,
 South East District, Saket Courts Complex,
 Saket, New Delhi.
- The District & Session Judge,
 New Delhi District, Patiala House Court,
 New Delhi.
- 11. The District & Session Judge,
 East District, Karkardooma Courts Complex,
 Delhi.
- The District & Session Judge,
 North-East District, Karkardooma Courts Complex,
 Delhi.
- The District & Session Judge,
 Shahdara District, Karkardooma Courts Complex,
 Delhi.
- The District & Session Judge, Central District, Rouse Avenue, DDU Marg, Delhi.
- The General Secretary
 Supreme Court Bar Association
 Supreme Court Compound, New Delhi.

- 16. The General Secretary Delhi High Court Bar Association, High Court Compound, Sher Shah Road, New Delhi.
- 17. The General Secretary
 District Court Bar Association,
 Tis Hazari Courts, Delhi.
- 18. The General Secretary New Delhi District Court Bar Association, Patiala House Court, New Delhi.
- The General Secretary
 Karkardooma Court Bar Association,
 Karkardooma Courts, Delhi.
- 20. The General Secretary
 Rohini District Court Bar Association,
 Rohini Courts, Delhi.
- 21. The General Secretary
 Dwarka District Court Bar Association,
 Dwarka Court, New Delhi.
- 22. The General Secretary
 Saket District Court Bar Association,
 Saket Courts, New Delhi.
- 23. The General Secretary
 Central District Court Bar Association,
 Rouse Avenue Court, DDU Marg,
 New Delhi.
- Senior System Analyst,
 Land & Building Department,
 Govt. of NCT of Delhi,
 B-Block, Vikas Bhawan, New Delhi.

(to upload the Notice alongwith the application Form on the Department's Website.)

PDAST (west)

(Sanjay Sondhi) Deputy Secretary (Legal)

 -	-	
		900
		1
		3
		 La

Self Attested Photograph of the applicant Annexure-I

APPLICATION FOR EMPANELMENT AS GOVERNMENT PLEADER (LAND ACQUISITION MATTERS) IN LAND & BUILDING DEPARTMENT

Application for High Court/District Courts:-(To be specified clearly)

Name (Block Letters)	
Address with Telephone Nos. If any (i) Residence (ii) Office (iii) Chamber -(iv) Mobile No. (v) E-mail ID	:
Date of Birth (attach proof)	:
(a) Date of enrolment with Bar Council as an Advocate/Pleader etc. (attach proof)	:
(b) Length of experience as on 01.01.2025	:
Field of experience in various Law Courts/Tribunals (give brief resume) with Particular reference to the Land Acquisition case in which appeared before the court	
Whether Income Tax payee, if so, Please indicate since when (PAN No.)	•
Whether the applicant has on the Panel of the Union of India/State Govt./Corporation. If so, specify the period during which worked or since when working.	
Any other information which the applicant may like to furnish (in brief)	
Details of testimonials & other documents attached with application	
	Address with Telephone Nos. If any (i) Residence (ii) Office (iii) Chamber (iv) Mobile No. (v) E-mail ID Date of Birth (attach proof) (a) Date of enrolment with Bar Council as an Advocate/Pleader etc. (attach proof) (b) Length of experience as on 01.01.2025 Field of experience in various Law Courts/Tribunals (give brief resume) with Particular reference to the Land Acquisition case in which appeared before the court Whether Income Tax payee, if so, Please indicate since when (PAN No.) Whether the applicant has on the Panel of the Union of India/State Govt./Corporation. If so, specify the period during which worked or since when working. Any other information which the applicant may like to furnish (in brief) Details of testimonials & other

Date:

Signature of Applicant